

ORDER DATED 07-11-2003.

Heard Mr.B.N.Nayak, learned Counsel for the Applicant and Mr.S.B.Jena, learned Additional Standing Counsel appearing for the Respondents and perused the materials on record.

Applicant claims that he was engaged as Casual Labourer under the Telecom Department of Government of India and by filing the present Original Application, he prayed for regularisation of his services. A counter has been filed by the Respondents and rejoinder has also been filed by the Applicant and, therefore, this case is ready for hearing. At this stage, the Applicant has filed a M.A.No.882/2003; wherein he has disclosed that the Telecom Department of Govt. of India are taking steps to regularise about 455 numbers of Casual Labourers and, while doing so, they have not taken into consideration the grievances of the Applicant for regularisation.

Since the Departmental Respondents are taking steps to regularise the left-out casual labourers of the Department, we dispose of this case (O.A.No.336/1999 and MA No.882/2003) by asking the Respondents to consider the case of the Applicant (for regularisation); for which the Applicant should submit a consolidated representation.

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(by giving all details about himself) by 15.11.03.

The Respondents should enter into an enquiry to find out as to whether the Applicant has got a case for regularisation and, until full consideration is given to the case of the Applicant and he is intimated about the result of such consideration, the Respondents should not proceed to regularise anybody as against the newly created 455 posts of RM. We make it clear here that in the event the Applicant prays for a personal hearing, then the Respondents, in all fairness of things, should allow the same.

Applicant is in accordance with the above observations and directions this O.A. is disposed of. No costs.

Send copies of this order to the Respondents and free copies of this order be given to learned counsel for both sides.

Vice-Chairman

Mohanty

Member (Judicial)

07.11.2003

(Chu. 7/11/03)

be delivered to

Council for Bohra

and Chh. 7/11/03

be sent to Sri Mehta
date until 1st Nov

14/11/03

Babu
S.C.I
14.11.03